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IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 4TH DAY OF SEPTEMBER 2020

PRESENT

THE HON'BLE MR. ABHAY S. OKA, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE E.S. INDIRESH

WRIT PETITION NO.9590 OF 2020(GM-RES-PIL)

BETWEEN:

DR. K. B. VIJAYAKUMAR

...PETITIONER

(DR. K.B. VIJAYAKUMAR, PARTY IN PERSON)

AND:

BAR COUNCIL OF INDIA
THROUGH ITS SECRETARY
NO.21, ROUSE AVENUE
INSTITUTIONAL AREA
NEW DELHI -110 002

...RESPONDENT

THIS WRIT PETITION IS FILED BY THE PARTY IN PERSON PRAYING TO DECLARE THE CONTENTS OF THE LETTER CONSTRUING THAT ADVOCATES WHO HAVE NOT SUBMITTED THE DETAILS AS PER THE FORMAT TO ANY OF THE STATE / DISTRICT / TALUK BAR ASSOCIATIONS AS NON-

PRACTICING ADVOCATES AS NOT SUPPORTED BY THE PROVISIONS OF THE ADVOCATES ACT, 1961 IN GENERAL IN VIOLATION OF SECTION 30 OF THE ADVOCATES ACT, 1961 AND ETC.

THIS WRIT PETITION COMING ON FOR PRELIMINARY HEARING THROUGH VIDEO CONFERENCING THIS DAY, **CHIEF JUSTICE**. MADE THE FOLLOWING:

ORDER

Heard the petitioner appearing in person.

2. The grievance in this petition appears to be about the Circular/Communication dated 24th July, 2020, issued by the Bar Council of India which is at annexure-A. If at all anyone is aggrieved by the said Circular/Communication, he or she has to be a member of the Bar.

3. Thus, the aggrieved parties will be the members of the Bar, who are certainly themselves capable of canvassing their grievances by filing appropriate proceedings in accordance with law.

4. The aggrieved parties in this case are not helpless and they are not prevented by any disability from espousing

their cause. Hence, we decline to entertain this petition as a Public Interest Litigation and accordingly, the writ petition is disposed of.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

PL